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O.A. 1785/93

04.5.99

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Hon'ble Mr. G. Ramakrishnan, A.M.

Learned counsel for the applicant submits that he has no communication with his client for a long time. Learned counsel for the respondents submits that the client is not under suspension but he was punished after doing enquiry. In view of the final order passed by the disciplinary authority, the present application for relief of cancellation of suspension order has become infructuous and the application is liable to be dismissed. In view of above, the OA is dismissed as infructuous. No orders as to cost.

  
Member (A)

  
Vice Chairman

Dube/